

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
COURT-V, MUMBAI BENCH**

Under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 read  
with Rule 11 of the national Company Law Tribunal Rules, 2016

**I.A No.833 of 2022**

**IN**

**CP (IB) No: 1390 of 2020**

Filed by

**M/s Sun of India Security Services**

... Applicant/ Operational Creditor

Versus

**Mr. Jayesh Sanghrajka**

... Respondent/Resolution Professional

**IN THE MATTER BETWEEN**

**Beacon Trusteeship Limited**

..... Financial  
Creditor

Versus

**Radius Estates and Developers Private Limited**

.....Corporate Debtor

**Order Delivered on: 12.12.2022**

**Coram:**

Hon'ble Shri Kuldip Kumar Kareer, Member (Judicial)

Hon'ble Smt. Anuradha Sanjay Bhatia, Member (Technical)

**Appearance:**

**For the Applicant (M/s Sun of India Security Services, Operational Creditor):**

Ld. Authorised Representative, Mr. Prashant Thakre,

**For the Respondent (Jayesh Sanghrajka, Resolution Professional):**

Ld. Senior Counsel Mr. Mustafa Doctor a/w Mr. Nausher Kohli, Mr. Devesh Juvekar, Mr. Ashish Parwani, Mr. Dikshat Mehra, Mr. Yash Jain and Mr. Dhrumil Sanghvi.

**ORDER**

The above I.A 833 of 2022 is filed by M/s Sun of India Security Services as an “**Operational Creditor**”, seeking condonation of delay in filing its claim before the Resolution Professional and admission of claim by the Resolution Professional.

The Bench has been informed by the Ld. Counsel of the Applicant of I.A. 833 of 2022, that he intends to withdraw the Application on the basis settlement between the parties.

In view of the above the same is allowed, I.A 833 of 2022 stands disposed of as withdrawn.

SD/-

**ANURADHA SANJAY BHATIA**  
**MEMBER (TECHNICAL)**

SD/-

**KULDIP KUMAR KAREER**  
**MEMBER (JUDICIAL)**